

be registered with the Tea Board under the Tea (Distribution and Export) Control Order, 1957. Holders of valid exporter's licence as issued by Tea Board under this order are eligible to export tea from India, Shipment of tea against valid export orders is effected by an exporter after obtaining shipment licence issued by Tea Board in respect of each consignment in accordance with the relevant provisions of the Tea Act, 1953 and the Tea (Regulation of Export Licensing) Order, 1984.

(c) No, Sir.

(d) Does not arise.

[English]

Introduction of Cassette System of Recording by Karnataka

8399. SHRI H.C. SRIKANTIAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether AIR stations in Karnataka are adopting the old method of disc recording of film songs for broadcasting;

(b) if so, whether Government are aware that the new film songs, classical music and other programmes are not available in disc recording system; and

(c) whether Government propose to introduce Cassette system of recording of songs for broadcasting purposes on all AIR stations in Karnataka?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) Yes, Sir.

(b) Most of the recordings are available on discs; and

(c) No, Sir.

Import of Edible Oil

8400. SHRI SARJU PRASAD SAROJ: Will the Minister of COMMERCE be pleased to state:

(a) the fall in volume of import of edible oil during 1987-88 and 1988-89; and

(b) the percentage increase in unit value of imported oil during 1988-89?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) Imports of edible oils rose from a level of 13.07 lakhs MT in 1986-87 lakh MT in 1987-88 before declining to 10.89 lakh MT in 1988-89.

(b) The average contracted cif price of imported edible oils rose by 26% from Rs. 5,264/- PMT in 1987-88 to Rs. 6,652/- PMT in 1988-89.

Guidelines Relating to Public Issues by Companies

8401. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry has issued any new guidelines relating to public issues by the companies;

(b) if so, the details thereof;

(c) in what manner are the new guidelines different from those in existence;

(d) the details of the salient factors safeguarding the interests of the common people investing in the shares; and

(e) the number of complaints received